

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A. 4-5/2015 in Civil Appeal No(s). 6055-6056/2015

M/S TECH INVEST INDIA PVT. LTD. THROUGH MAJOR  
SHAREHOLDER RAJIV GOSAIN

Appellant(s)

VERSUS

ASSAM POWER AND ELECTRICALS LTD & ORS.

Respondent(s)

(for clarification of court's judgment dated 11.8.2015 and office report)

Date : 28/09/2015 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL  
HON'BLE MR. JUSTICE C. NAGAPPAN

For Appellant(s)

Mrs. Priya Puri, Adv.  
Mr. Ranjay Kr. Dubey, Adv.

For Respondent(s)

Mr. M. C. Dhingra, Adv.  
Mr. M. T. George, Adv.  
Mr. Ravindra Kumar, Adv.  
Mr. Subhash Chandra Jain, Adv.  
Mr. Gopal Subramaniam, Sr. Adv.  
Ms. Sangeeta Kumar, Adv.  
Ms. Vithika Garg, Adv.  
Ms. Vidushi Garg, Adv.  
Mr. Pulak Raj Mullick, Adv.  
Mr. Sahil Mullick, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

signed order. These applications are dismissed in terms of the

However, the applicant may, if so advised, file a

Signature Not Verified

review petition.

Digitally signed by

Sukhbir Paul Kaur

Date: 2015.09.28

16:27:59 IST

Reason:

[INDU POKHRIYAL]

COURT MASTER

(Signed order is placed on the file)

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

[SUKHBIR PAUL KAUR]

A.R.-CUM-P.S.

INTERLOCUTORY APPLICATION NOS. 4-5 OF 2015

IN

CIVIL APPEAL NOS.6055-6056 OF 2015

M/S TECH INVEST INDIA PRIVATE LIMITED  
THROUGH MAJOR SHAREHOLDER RAJIV GOSAIN

Appellant(s)

Versus

ASSAM POWER AND ELECTRICALS LIMITED  
AND OTHERS

Respondent(s)

O R D E R

These interlocutory applications have been  
filed for clarification of this Court's judgment  
dated 11.8.2015.

We have heard learned senior counsel  
appearing for the applicant-Respondent No.3 and  
perused the applications.

We do not find any merit in these  
applications. The same are, accordingly, dismissed.

However, the applicant may, if so advised,  
file a review petition.

.....J.  
(M.Y. EQBAL)

.....J.  
(C. NAGAPPAN)

New Delhi,  
September 28, 2015